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III / 3
6.A./8/87

Coram : Hon'ble Mr P H Trivedi .. Vice Chairman
Hon'ble Mr P M Joshi .. Judicial Member

4/3/1987

Neither party nor its advocate appears. Respondent is at liberty to file reply within 15 days from the date of this order. The case is adjourned to 30th June 1987 for hearing.

Anand
(P H Trivedi)
Vice Chairman

Jmg
(P M Joshi)
Judicial Member

O.A./8/87

Coram : Hon'ble Mr.A.V.Haridasan : Judicial Member
Hon'ble Mr.M.M.Singh : Administrative Member

10/4/90

Neither the applicant nor his counsel present.

The learned counsel for the respondents Mr.Jagdish Yadav for Mr.J.D.Ajmera, submitted that their absence is due to the communal riots in the city. Hence the case is adjourned, Registry to fix the case accordingly.


(M.M.Singh)
Administrative Member


(A.V.Haridasan)
Judicial Member

AIT

Coram : Hon'ble Mr. N. Dharmadan : Judicial Member
Hon'ble Mr. M. M. Singh : Administrative Member

18/04/1990

This is a case in which the Tribunal has issued notice to the party fixing the case on 10.4.90, as seen notice has been served on party and the case was called on 10.4.1990, and on that day neither the applicant ^{was} _{tribunal} nor his counsel ^{was} _{present} and granted him some time. In the interest of justice the case is posted today and today also neither the applicant nor his counsel is present. We think the applicant is not having ~~any~~ ^{any} interest in pursuing the matter, and we dismiss the case for default.

M M S
(M. M. Singh)
Administrative Member

N. Dharmadan
(N. Dharmadan)
Judicial Member

AIT